

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 17/81 DATED 05.11.2013 BUT ACTUALLY HELD ON 18.11.2013.

The Meeting No. 17/81 of Norms Committee-II was held on 18.11.2013 for the licensing year 2013-14 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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| 1. | Shri S.K.Jain, D.O. | DIPP |
| 2. | Shri Gajraj Singh, Sr. D.O. | DHI |
| 3. | Shri K.K. Funda, Asst. Director | MSME |
| 4. | Shri S.K. Bhatnagar, Depty I.A. | MOS |

Further Shri Daya Shankar, Dy. DG and Shri Raman Kumar, F.T.D.O., DGFT were present in the meeting.

1	Case No.:38/1/81-ALC2/2011	Party Name:AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00617/AM11/	RLA File :04/24/040/00312/AM11/	Lic.No/Date:0410121962 25.02.2011	Defer Date:17.12.2013
	Decision: NC observed that the case is under examination of DIT. The case stands deferred and to be re-listed on 17.12.2013.			

2	Case No.:63/1/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00642/AM11/	RLA File :25/24/040/00017/AM11/	Lic.No/Date:2510003192 31.03.2011	Defer Date:17.12.2013
	Decision: NC observed that final reminder has been issued to firm on 30.10.2013 to submit requisite information asked by DIT. NC decided to defer the case for next NC meeting scheduled to be held on 17.12.2013.			

3	Case No.:1/41/81-ALC2/2011	Party Name:XOL TECHNOLOGIES PVT LTD	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00346/AM12/	RLA File :31/83/040/00179/AM12/	Lic.No/Date:3110051788 08.12.2011	Defer Date:17.12.2013
	Decision: NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 17.12.2013.			

4	Case No.:3/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00469/AM12/	RLA File :03/95/040/00771/AM12/	Lic.No/Date:0310673367 29.12.2011	Defer Date:17.12.2013
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIT vide U.O.No. 17(16)/2012-IPHW dated 23/09/2013:- 1. Usage of each of import items in manufacturing the export product. 2. Justification for the wastage involved in the manufacturing process. 3. The notification/circular under which the items requested for import are permissible for import.			
	The case stands deferred and to be re-listed on 17.12.2013.			

5	Case No.:5/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00471/AM12/	RLA File :03/95/040/00799/AM12/	Lic.No/Date:0310674593 04.01.2012	Defer Date:17.12.2013
	Decision: NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 17.12.2013.			

6	Case No.:12/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00478/AM12/	RLA File :03/95/040/00776/AM12/	Lic.No/Date:0310674606 04.01.2012	Defer Date:17.12.2013
	Decision: NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 17.12.2013.			

7	Case No.:24/3/81-ALC2/2012	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00052/AM13/	RLA File :07/24/040/00498/AM12/	Lic.No/Date:0710086877 08.03.2012	Defer Date:17.12.2013
	Decision: NC observed that case is under examination of C&PC. Committee decided to send a reminder to C&PC. The case stands deferred and to be re-listed on 17.12.2013.			

8	Case No.:20/5/81-ALC2/2012	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00087/AM13/	RLA File :05/24/040/00029/AM13/	Lic.No/Date:0510323261 26.04.2012	Defer Date:17.12.2013
	Decision: NC observed that reply of the firm is still awaited after two reminders, hence decided to send a final reminder to firm giving 15 days time to reply. The case stands deferred and to be re-listed on 17.12.2013.			

9	Case No.:14/11/81-ALC2/2012	Party Name:KIRAN UDYOG,	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00214/AM13/	RLA File :09/24/040/00161/AM13/	Lic.No/Date:0910053185	Defer

9		04.07.2012	Date:17.12.2013
Decision: NC decided forward a copy of application to DIPP(Chemical Wing) also for examination. The case stands deferred and to be re-listed on 17.12.2013.			

10	Case No.:9/12/81-ALC2/2012	Party Name:KIRAN UDYOG,	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00240/AM13/	RLA File :09/24/040/00162/AM13/	Lic.No/Date:0910053186 04.07.2012	Defer Date:17.12.2013
	Decision: NC observed that reply of the firm is still awaited after two reminders, hence decided to send a final reminder to firm giving 15 days time to reply. The case stands deferred and to be re-listed on 17.12.2013.			

11	Case No.:24/12/81-ALC2/2012	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Reject
	HQ File :01/81/050/00255/AM13/	RLA File :03/95/040/00238/AM13/	Lic.No/Date:0310701259 09.07.2012	Defer Date:
	Decision: NC observed that reply of the firm has not been received despite reminders. NC decided to reject the case on ground of non submission of reply by the firm. R/A may take suitable consequential action accordingly.			

12	Case No.:7/12/81-ALC2/2012	Party Name:NYPRO FORBES PRODUCTS PVT LTD.,	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00238/AM13/	RLA File :04/24/040/00063/AM13/	Lic.No/Date:0410138236 19.07.2012	Defer Date:17.12.2013
	Decision: NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 17.12.2013.			

13	Case No.:27/12/81-ALC2/2012	Party Name:SHARON SOLUTIONS LIMITED	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Reject
	HQ File :01/81/050/00258/AM13/	RLA File :04/24/040/00082/AM13/	Lic.No/Date:0410138336 24.07.2012	Defer Date:
	Decision: : NC observed that reply of the firm has not been received despite reminders. NC decided to reject the case on ground of non submission of reply by the firm. R/A may take suitable consequential action accordingly.			

14	Case No.:5/15/81-ALC2/2012	Party Name:PSL LTD.	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00306/AM13/	RLA File :03/95/040/00386/AM13/	Lic.No/Date:0310706974 30.08.2012	Defer Date:17.12.2013
	Decision: NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 17.12.2013.			

	Case No.:37/11/81-ALC2/2013	Party Name:BHARAT ACCUMULATORS PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
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15	HQ File :01/81/050/00191/AM14/	RLA File :05/23/040/00219/AM13/	Lic.No/Date:0510334699 13.09.2012	Defer Date:17.12.2013
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a reminder to RA with a copy to firm for forwarding the copy of the application . The case stands deferred and to be relisted on 17.12.2013.				

16	Case No.:1/15/81-ALC2/2012	Party Name:KALPANA INTERNATIONAL	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00302/AM13/	RLA File :06/24/040/00023/AM13/	Lic.No/Date:0610029172 28.09.2012	Defer Date:17.12.2013
Decision: NC observed that reply of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 17.12.2013.				

17	Case No.:9/21/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00387/AM13/	RLA File :13/24/040/00037/AM13/	Lic.No/Date:1310041438 30.10.2012	Defer Date:17.12.2013
Decision: NC observed that reply of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 17.12.2013.				

18	Case No.:12/21/81-ALC2/2012	Party Name:RAHUL GRAPHITES LTD.,	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00390/AM13/	RLA File :03/95/040/00472/AM13/	Lic.No/Date:0310714083 01.11.2012	Defer Date:17.12.2013
Decision: NC observed that reply of the firm is still awaited after two reminders, hence decided to send a final reminder to firm giving 15 days time to reply. The case stands deferred and to be re-listed on 17.12.2013.				

19	Case No.:26/11/81-ALC2/2013	Party Name:SAMRAT HOUSEWARE (P) LTD	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00180/AM14/	RLA File :04/24/040/00154/AM13/	Lic.No/Date:0410141067 16.11.2012	Defer Date:17.12.2013
Decision: NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(70)2011-ME dated 26.9.2013 (copy enclosed). The case stands deferred and to be re-listed on 17.12.2013.				

20	Case No.:29/11/81-ALC2/2013	Party Name:ARJAN IMPEX PVT.LTD.	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00183/AM14/	RLA File :05/23/040/00335/AM13/	Lic.No/Date:0510339313 22.11.2012	Defer Date:17.12.2013
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a reminder to RA with a copy endorsed to firm for forwarding the copy of the application. The case stands deferred and to be relisted on 17.12.2013.				

21	Case No.:2/21/81-ALC2/2012	Party Name:SEIKO-MARAICA ELECTRICAL MFG (INDIA) PVT LTD	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00380/AM13/	RLA File :04/24/040/00183/AM13/	Lic.No/Date:0410141371 29.11.2012	Defer Date:17.12.2013

Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 17.12.2013.

22	Case No.: 19/21/81-ALC2/2012	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00397/AM13/	RLA File :07/24/040/00415/AM13/	Lic.No/Date:0710092967 08.01.2013	Defer Date:17.12.2013
	Decision : The Committee observed that the application of the firm is not correct. Therefore, the Committee decided to send a letter to RA for forwarding the correct copy of the application of the firm. The case stands deferred and to be relisted on 17.12.2013.			

23	Case No.: 2/1/81-ALC2/2013	Party Name:ASTRA LIGHTING LTD.,	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status: Approved
	HQ File :01/81/050/00492/AM13/	RLA File :22/24/040/00060/AM13/	Lic.No/Date:2210013565 21.01.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/91/2013-TSW/23 dated 18/11/2013 as under:- - Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as applied for i.e. 2750 Nos. each inclusive of 10 % wastage. - Quantities of import items at Sl. No. 4 & 5 may be allowed as 2525 Nos. each inclusive of 1 % wastage. - Quantities of import items at Sl. No. 6&7 may be allowed as applied for i.e. 22.9Kgs. &11.45Kgs. respectively. - Quantity of import item at Sl. No. 8 may be allowed as applied for i.e. 5500 Nos. inclusive of 10 % wastage. - Quantities of import items at Sl. No. 9,10& 11 may be allowed as applied for i.e. 2750 Nos. each inclusive of 10 % wastage. - Quantity of import item at Sl. No. 12 may be allowed as applied for i.e. 2525 Nos. inclusive of 1 % wastage. - Quantities of import items at Sl. No. 13 &14 may be allowed as applied for i.e. 22.9 Kgs. &11.45 Kgs. respectively. - Quantities of import items at Sl. No. 15, 16,17& 19 may be allowed as applied for i.e. 550 Nos. each inclusive of 10 % wastage. - Quantities of import items at Sl. No. 18, 23 & 29 may be allowed as applied for i.e. 505 Nos. inclusive of 1 % wastage. - Quantities of import items at Sl. No. 20, 21, 24 to 26, 28 &30 may be allowed as applied for i.e. 550 Nos. each inclusive of 10 % wastage. - Quantities of import items at Sl. No. 22,27 & 33 may be allowed as applied for i.e. 1100 Nos. inclusive of 10 % wastage. - Quantities of import items at Sl. No. 31,32 & 35may be allowed as applied for i.e. 275 Nos. each inclusive of 10 % wastage. - Quantity of import item at Sl. No. 34 may be allowed as applied for i.e. 253 Nos. inclusive of 1 % wastage. - Quantities of import items at Sl. No. 36, 37,40, 46,47,49 & 50 may be allowed as applied for i.e. 1650 Nos. each inclusive of 10 % wastage. - Quantities of import items at Sl. No. 38 , 39 &48 may be allowed as applied for i.e. 1515 Nos. each inclusive of 1 % wastage. - Quantities of import items at Sl. No. 41, 42 &45 may be allowed as applied for i.e. 1100 Nos. each inclusive of 10 % wastage. - Quantities of import items at Sl. No. 43 &44 may be allowed as applied for i.e. 1010 Nos. each inclusive of 1 % wastage. - Quantities of import items at Sl. No. 51, 52 , 54 to 57, 59 &60 may be allowed as 510 Nos. each inclusive of 2 % wastage. - Quantities of import items at Sl. No. 53 &58 may be allowed as applied for i.e. 505 Nos. each inclusive of 1 % wastage. R/A may take suitable consequential action accordingly.			

	Case No.: 45/11/81-ALC2/2013	Party Name:KHANTI CABLE INDUSTRIES	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status: Approved
	HQ File :01/81/050/00199/AM14/	RLA File :09/24/040/00512/AM13/	Lic.No/Date:0910054859 29.01.2013	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/91/2013-TSW/24 dated 18/11/2013 as under:- Words “ 1100 V” may be suffixed with the description of export products at Sl. No. 1 to 6 .			

24	2. Net weight of export products at Sl. No. 1 to 6 may be specified as 7974 Kgs., 11150 Kgs., 3717 Kgs., 921 Kgs., 1609 Kgs. & 2169 Kgs. respectively. 3. Quantities of import items at Sl. No. 1, 9 & 11 viz. 8 mm Copper CC Rods may be allowed as 3358 Kgs., 904.4 Kgs & 1453.8Kgs. respectively as 1.01 Kgs./Kg. content in the export products at Sl. No. 1, 5 & 6 respectively. 4. Quantities of import items at Sl. No.3, 5&7 viz. 8 mm Copper CC Rods may be allowed as applied for i.e. 5392.14Kgs., 1826.62 Kgs&543.73 Kgs. respectively as 1.01 Kgs./Kg. content in the export products at Sl. No. 2, 3&4 respectively. 5. Quantities of import items No. 2, 4, 6, 8, 10 & 12 viz. PVC Compound may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1, 2, 3,4,5 & 6 respectively. R/A may take suitable consequential action accordingly.
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25	Case No.:28/3/81-ALC2/2013	Party Name:VAE VKN INDUSTRIES PVT.LTD.	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00031/AM14/	RLA File :05/24/040/00425/AM13/	Lic.No/Date:0510345956 13.02.2013	Defer Date:17.12.2013
	Decision: NC observed that case is under examination at DHI. The case stands deferred and to be re-listed on 17.12.2013.			

26	Case No.:36/11/81-ALC2/2013	Party Name:MAGNETI MARELLI UM ELECTRONIC SYSTEMS PVT.LTD.,	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00190/AM14/	RLA File :05/24/040/00421/AM13/	Lic.No/Date:0510345900 13.02.2013	Defer Date:17.12.2013
	Decision: NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 17.12.2013.			

27	Case No.:2/4/81-ALC2/2013	Party Name:HIGHTEMP FURNACES LIMITED	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00057/AM14/	RLA File :07/24/040/00488/AM13/	Lic.No/Date:0710093897 22.02.2013	Defer Date:17.12.2013
Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O.No. 3(44)/2013/TSW(B)/177 dated 13/08/2013 :- 1. Information as per Sl. no. 3, 5, 8 & 11 of SDL along with the catalogue of Export Product. The case stands deferred and to be re-listed on 17.12.2013.				

28	Case No.: 36/4/81-ALC2/2013	Party Name:KHANTI CABLE INDUSTRIES	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status: Approved
	HQ File :01/81/050/00091/AM14/	RLA File :09/24/040/00560/AM13/	Lic.No/Date:0910055175 25.02.2013	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/91/2013-TSW/28 dated 18/11/2013 as under:-			
	1. Words “ 1100 V” may be suffixed with the description of export products at Sl. No. 1 to 6 . 2. Net weight of export products at Sl. No. 1 to 6 may be specified as 7681 Kgs., 11509 Kgs., 2943 Kgs.,2203 Kgs.,1431 Kgs. & 1091 Kgs. respectively. 3. Quantities of import items at Sl. No. 1, 7, 9 &11 viz. 8 mm Copper CC Rods may be allowed as 3358 Kgs., 1359 Kgs 835 Kgs. & 622Kgs. respectively as 1.01 Kgs./Kg. content in the export products at Sl. No. 1 ,4, 5 & 6 respectively. 4. Quantities of import items at Sl. No. 3& 5 viz. 8 mm Copper CC Rods may be allowed as applied for i.e. 5755Kgs. &1495Kgs. respectively as 1.01 Kgs./Kg.			

content in the export products at Sl. No. 2 & 3 respectively.

5. Quantities of import items No. 2, 4, 6, 8, 10 & 12 viz. PVC Compound may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1, 2, 3, 4, 5 & 6 respectively.

R/A may take suitable consequential action accordingly.

29	Case No.:33/11/81-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00187/AM14/	RLA File :06/24/040/00036/AM13/	Lic.No/Date:0610031025 28.02.2013	Defer Date:17.12.2013
	Decision: NC observed hard copy of application of the firm has been received and is being forwarded to DHI. The case stands deferred and to be re-listed on 17.12.2013.			

30	Case No.:11/4/81-ALC2/2013	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00066/AM14/	RLA File :03/94/040/01019/AM13/	Lic.No/Date:0310726879 05.03.2013	Defer Date:17.12.2013
	Decision: NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 17.12.2013.			

31	Case No.:4/4/81-ALC2/2013	Party Name:R.R.KABEL LIMITED,	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00059/AM14/	RLA File :03/95/040/00684/AM13/	Lic.No/Date:0310727315 07.03.2013	Defer Date:17.12.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a reminder to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.12.2013.			

32	Case No.:24/4/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00079/AM14/	RLA File :03/94/040/00956/AM13/	Lic.No/Date:0310727784 12.03.2013	Defer Date:17.12.2013
	Decision: NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 17.12.2013.			

33	Case No.:23/4/81-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00078/AM14/	RLA File :03/94/040/01065/AM13/	Lic.No/Date:0310728194 14.03.2013	Defer Date:17.12.2013
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O.No. 3(50)/20-TSW(B)/131 dated 21/06/2013 as under:- 1. SI No. 5 & 11 of SDL export product wise. 2. Calculation sheet supported by drawing. 3. Appendix 33 of application , weight & rating of export /PAC.			

The case stands deferred and to be re-listed on 17.12.2013.

34	Case No.:25/4/81-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00080/AM14/	RLA File :03/94/040/01063/AM13/	Lic.No/Date:0310728198 14.03.2013	Defer Date:17.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 17.12.2013.			

35	Case No.:20/11/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00174/AM14/	RLA File :03/94/040/00943/AM13/	Lic.No/Date:0310728404 18.03.2013	Defer Date:17.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 17.12.2013.			

36	Case No.:9/4/81-ALC2/2013	Party Name:BELGIUM ALUMINIUM AND GLASS INDUSTRIES PVT.LTD	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00064/AM14/	RLA File :03/94/040/01089/AM13/	Lic.No/Date:0310728675 19.03.2013	Defer Date:17.12.2013
	Decision: : NC observed that reply of the firm is still awaited after two reminders, hence decided to send a final reminder to firm giving 15 days time to reply. The case stands deferred and to be re-listed on 05.11.2013.			

37	Case No.:14/4/81-ALC2/2013	Party Name:R.R.KABEL LIMITED,	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00069/AM14/	RLA File :03/95/040/01013/AM13/	Lic.No/Date:0310728786 19.03.2013	Defer Date:17.12.2013
	Decision: : NC observed that reply of the firm is still awaited after two reminders, hence decided to send a final reminder to firm giving 15 days time to reply. The case stands deferred and to be re-listed on 05.11.2013.			

38	Case No.:44/4/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00099/AM14/	RLA File :34/24/040/00307/AM13/	Lic.No/Date:3410036490 21.03.2013	Defer Date:17.12.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.12.2013.			

39	Case No.:26/4/81-ALC2/2013	Party Name:FCIOEN CONNECTORS LIMITED	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00081/AM14/	RLA File :10/24/040/00092/AM13/	Lic.No/Date:1010052948 22.03.2013	Defer Date:17.12.2013
	Decision: NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 17.12.2013.			

40	Case No.:1/1/81-ALC2/2013	Party Name:RIVER ENGINEERING PVT.LTD.	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00001/AM14/	RLA File :05/24/040/00485/AM13/	Lic.No/Date:0510350242 25.03.2013	Defer Date:17.12.2013
	Decision: : NC observed that reply of the firm is still awaited after two reminders, hence decided to send a final reminder to firm giving 15 days time to reply. The case stands deferred and to be re-listed on 05.11.2013.			

41	Case No.:18/4/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00073/AM14/	RLA File :03/95/040/01054/AM13/	Lic.No/Date:0310729610 26.03.2013	Defer Date:17.12.2013
	Decision: NC observed that reply of the firm has been received and being forwarded to MSME. The case stands deferred and to be re-listed on 17.12.2013.			

42	Case No.:19/4/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00074/AM14/	RLA File :03/95/040/01053/AM13/	Lic.No/Date:0310729612 26.03.2013	Defer Date:17.12.2013
	Decision: NC observed that reply of the firm has been received and being forwarded to MSME. The case stands deferred and to be re-listed on 17.12.2013.			

43	Case No.:20/4/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00075/AM14/	RLA File :03/95/040/01045/AM13/	Lic.No/Date:0310729568 26.03.2013	Defer Date:17.12.2013
	Decision: NC observed that reply of the firm has been received and being forwarded to MSME. The case stands deferred and to be re-listed on 17.12.2013.			

44	Case No.:21/4/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00076/AM14/	RLA File :03/95/040/01046/AM13/	Lic.No/Date:0310729566 26.03.2013	Defer Date:17.12.2013
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O.No. 30(97)/13-ME dated 11/11/2013 as under:- 1. Justify the size of raw material selected and sample of export product with proper justification of wastage involved . The case stands deferred and to be re-listed on 17.12.2013.			

45	Case No.:30/4/81-ALC2/2013	Party Name:ESWARI METAL INDUSTRIES	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Approved
	HQ File :01/81/050/00085/AM14/	RLA File :07/24/040/00445/AM13/	Lic.No/Date:0710094518 27.03.2013	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(33)/13-ME dated 24/10/2013 as under:- The import of unrefined Lead ingots is allowed with 2 % wastage i.e. as applied by the firm.			

R/A may take suitable consequential action accordingly.

46	Case No.:8/4/81-ALC2/2013	Party Name:MANASH KUMAR PAUL, M/s KAMALA METACHEM	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status: Approved
	HQ File :01/81/050/00063/AM14/	RLA File :02/24/040/00208/AM13/	Lic.No/Date:0210188124 28.03.2013	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(73)/2013-ME dated 30/09/2013 as under:- Taking clue from SION C-1575, 1. Import of item at Sl. No. 01 allowed with 2% wastage as 1.02Kg/Kg content in export product. The qty of import allowed is 24.225MT. 2. Import of item at Sl. No. 02 allowed with 2% wastage as 1.02Kg/Kg content in export product. The qty of import allowed is 1.275MT R/A may take suitable consequential action accordingly.			

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Case No.:16/4/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status: Approved
HQ File :01/81/050/00071/AM14/	RLA File :03/95/040/00857/AM13/	Lic.No/Date:0310730060 02.04.2013	Defer Date:

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/91/2013-TSW/47 dated 18/11/2013 as under:-

1. Description, quantity and Net weight of export products at Sl. No. 1 may be modified as under :

<u>1</u>	COPPER CONDUCTOR XLPE INSULATED LEAD INNEAR SHEATHING AND PVC, ZHFR SHEATHED ARMoured CABLES UPTO 1100 V/Lt		
	Size	Qty. in Mtrs.	Net Export Weight (Kgs.)
	a 3 CORE X 4 SQ. MM	350	650
b 3 Core x 16 Sq. mm			

2. Description, quantity and Net weight of export products at Sl. No. 2 may be modified as under :

<u>2</u>	Copper Conductor XLPE Insulated PVC and ZHFR Sheathed armoured Cables upto 1100 V/Lt		
-	Size	Qty. in Mtrs.	Net Export Weight (Kgs.)
a	3 Core x 16 Sq. mm	35650	25448
b	4 Core x 25 Sq. mm		
c	3 CORE X 4 SQ. MM		
d	5 CORE X 4 SQ. MM		

e	5 CORE X 10 SQ. MM		
f	3 CORE X 6 SQ. MM		
g	4 CORE X 185 SQ. MM		
H	3 CORE X 10 SQ. MM		
i	5 CORE X 6 SQ. MM		
j	5 CORE X 10 SQ. MM		

3. Description, quantity and Net weight of export products at Sl. No. 3 may be modified as under:

3	Unarmoured, PVC Insulated, Flexible Copper Cables upto 1100 Volts		
-	Size	Qty. in Mtrs.	Net Export Weight (Kgs.)
a	1 Core x 25 Sq. mm	29000	10489
b	1 Core x 70 Sq. mm		
c	1 Core x 95 Sq. mm		

4. Quantity of import item at S.No.1 i.e. Copper Wire Rod/cathode may be allowed as under:

- For export products at Sl Nos. 1(a) & 1(b) as 101.848 Kgs./km & 423.19 Kgs./km respectively as applied for by the firm.
- For export products at Sl Nos. 2(a), 2(b), 2(c), 2(d), 2(e), 2(f), 2(g), 2(h) & 2(i) as 420.503 Kgs./km, 885.447 Kgs./km, 102.364 Kgs./km, 183.82 Kgs./km, 449.268 Kgs./km, 159.974 Kgs./km, 6504.158 Kgs./km, 269.559 Kgs./km & 266.62 Kgs./km respectively as applied for by the firm.
- For export products at Sl Nos. 2(j) as 462.3 Kgs./km taking clue from Engineering Table 5.
- For export products at Sl. Nos. 3(a), 3(b) & 3(c) as 219.17 Kgs./km, 595.9 Kgs./km & 827.19 Kgs./km respectively as applied for by the firm.

5. Quantity of import item at S.No.2 i.e. LDPE Compound(Crosslinkable) may be allowed as s 1.05 kgs/kg content in the Export products at Sl. No. 1 & 2.

6. Quantity of import item at S.No.3 i.e. COGEGUM Compound may be allowed as 1.05 1.05Kgs./Kg. content in the export products at Sl. No. 1 & 2.

7. Quantity of import item at S.No.4 i.e. Lead Ingot may be allowed as 1.02 kgs/kg content in in the Export products at Sl. No. 1.

8. Quantity of import item at S.No.5 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at S.Nos. 1, 2 & 3.

9. Quantity of import item at S.No.6 i.e.PVC Plasticizer may be allowed as 1.05 Kgs./Kg Content in the export products at S.Nos. 1, 2 & 3.

10. Quantity of import item at S.No.7 i.e. Galvanised Steel Wire/Steel Armouring Wire may e be allowed as 1.02 Kgs./Kg. content in the export products at Sl.No. 1 & 2.

R/A may take suitable consequential action accordingly.

48	Case No.:15/4/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status: Approved
	HQ File :01/81/050/00070/AM14/	RLA File :03/95/040/01057/AM13/	Lic.No/Date:0310730285 03.04.2013	Defer Date:
Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/91/2013-TSW/48 dated 18/11/2013 as under:-				

1. Description, quantity and Net weight of export products at Sl. No. 1 may be modified as under :

1	Armoured PVC Insulated Instrumentation Copper cable Rating up to 1100 volts.		
	Size	Qty. in Mtrs.	Net Export Weight (Kgs.)
a	1 pair X 1 SQ. MM	723	169

2. Description, quantity and Net weight of export products at Sl. No. 2 may be modified as under :

2	Armoured PVC Insulated lead sheathed Instrumentation Copper Cable Rating up to 1100 volts		
-	Size	Qty. in Mtrs.	Net Export Weight (Kgs.)
a	48 Core x 2.5 Sq. mm	4046	15141
b	7 pair x 1.5 Sq. mm		

3. Description, quantity and Net weight of export products at Sl. No. 3 may be modified as under:

3	Copper Cond. PVC Insulated unarmoured/ARMOURED Cables up to 1100 volts.		
-	Size	Qty. in Mtrs.	Net Export Weight (Kgs.)
a	1 pair x 6 Sq. mm unarmoured	5600	3722
b	1 pair x 120 Sq. mm unarmoured		
c	3 Core x 2.5 Sq. mm armoured		
d	7 Core x 2.5 Sq. mm armoured		

4. Description, quantity and Net weight of export products at Sl. No. 4 may be modified as under:

4	Copper Conductor Screened with semi conducting compound XLPE Insulated Armoured PVC sheathed Cable above 1.1 KV		
	Size	Qty. in Mtrs.	Net Export Weight (Kgs.)
a	3 Core x 300 Sq. mm	1550	18408

5. Description, quantity and Net weight of export products at Sl. No. 5 may be modified as under:

5	Copper cond.XLPE Insulated Armoured PVC Sheathed Cable for 1100 volts		
-	Size	Qty. in Mtrs.	Net Export Weight (Kgs.)
a	7 Core x 1.5 Sq. mm	6795	5377
b	12 Core x 1.5 Sq. mm		
c	24 Core x 1.5 Sq. mm		
d	4 Core x 4 Sq. mm		
e	4 Core x 10 Sq. mm		
f	4 Core x 35 Sq. mm		
g	4 Core x 95 Sq. mm		
h	5 Core x 1.5 Sq. mm		
i	3 Core x 2.5 Sq. mm		
j	1 Core x 150 Sq. mm		

6. Quantity of import item at S.No.1 i.e. Copper Wire Rod may be allowed as under:
 - a. For export product at Sl Nos. 1 as 18.2Kgs./km as applied for by the firm.
 - b. For export products at Sl Nos. 2(a)& 2(b)as 1062.177Kgs./km&190.234Kgs./km respectively as applied for by the firm.
 - c. For export products at Sl Nos. 3(a), 3(b), 3(c)& 3(d) as 52.308Kgs./km, 1050.4Kgs./km, 65.398 Kgs./km&152.591Kgs./km respectively as applied for by the firm.
 - d. For export product at Sl Nos. 4 as 7914.36Kgs./km as applied for by the firm.
 - e. For export products at Sl Nos. 5(a), 5(b), 5(c), 5(d), 5(e) , 5(f), 5(g). 5(h), 5(i)& 5(j) as 95.122 Kgs./km, 163.065 Kgs./km, 326.119 Kgs./km, 139.158 Kgs./km, 351.5 Kgs./km, 1224.12 Kgs./km, 3317.365 Kgs./km, 67.943Kgs./km, 65.398 Kgs./km&1278.66Kgs./km respectively as applied for by the firm.
7. Quantity of import item at S.No.2 i.e. Lead Ingot may be allowed as 1.02 kgs/kg content in the Export products at Sl. No. 2.
8. Quantity of import item at S.No.3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 4&5.
9. Quantity of import item at S.No.4 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at S.Nos. 1, 2 ,3,4&5.
10. Quantity of import item at S.No.5.i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export products at Sl.Nos. 1, 2, 3 4&5.
11. Quantity of import item at S.No.6 i.e. Semi Conducting Compound may be allowed as 1.05kgs/kg content in the Export products at Sl No 4

- allowed as 1.00kgs/kg content in the Export products at Sl. No. 4.
12. Quantity of import item at S.No.7 i.e. Copper tape may be allowed as 1.01kgs/kg content in the Export products at Sl. No. 4.
13. Quantity of import item at S.No.8 i.e. Galvanised SteelWire may be allowed as 1.02 Kgs./Kg. content in the export products at Sl.No. 1, 2, 3(c), 3(d),4&5.

R/A may take suitable consequential action accordingly.

49	Case No.:44/11/81-ALC2/2013	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status: Approved
	HQ File :01/81/050/00198/AM14/	RLA File :05/23/040/00538/AM13/	Lic.No/Date:0510350630 03.04.2013	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(59)/2013/TSW(B)/203 dated 12/09/2013 as under:- The import items being component are allowed on net to net basis as per condition of GN 4 for engineering products. R/A may take suitable consequential action accordingly.			

50	Case No.:1/8/81-ALC2/2013	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00117/AM14/	RLA File :31/83/040/00207/AM13/	Lic.No/Date:3110057825 05.04.2013	Defer Date:17.12.2013
	Decision: NC decided to reject the proposal of firm as per written comments of MOS vide U.O. No. 2(12)/2013-TW dated 10.09.2013 (copy enclosed). R/A may take suitable consequential action accordingly.			

51	Case No.:28/4/81-ALC2/2013	Party Name:AMELCO KABEL PVT.LTD.	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status: Approved
	HQ File :01/81/050/00083/AM14/	RLA File :05/23/040/00536/AM13/	Lic.No/Date:0510350889 08.04.2013	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/91/2013-TSW/51 dated 18/11/2013 as under:- Advance Authorisation is ratified as under on repeat basis as per A. A. No.0510270359 dated 11.08.2010 ratified in NC meeting dated 21/12/2010: 1. Description of export products at Sl. No. 1 & 2 may be modified as under:			

Sl. No.	NAME OF EXPORT ITEM	Qty. (MTR.)
1	SINGLE CORE PVC INSULATED CABLES WITH COPPER CONDUCTOR 600/ 750 V of FOLLOWING SIZES	4694748.5
	250 MCM	
	AWG 4\0	

	AWG 3\0	
	AWG 2\0	
	AWG 1\0	
	AWG 1	
	AWG 2	
	AWG 4	
	AWG 6	
	AWG 8	
	AWG 10	
	AWG 12	
	AWG 14	
	AWG 16	
	AWG 18	
	AWG 20	
	AWG 22	
	AWG 24	
	AWG 26	
	120 SQ MM	
	70 SQ MM	
	50 SQ MM	
	40 SQ MM	
	35 SQ MM	
	25 SQ MM	
	20 SQ MM	
	16 SQ MM	
2	THREE CORE FLAT PVC INSULATED CABLE WITH COPPER CONDUCTOR (CONTAINING 2 X 10 AWG + 1 X 22 AWG SINGLE CORE CONDUCTOR)	32951.5

2. Quantities of import items at Sl. No.1(CC Copper Rod/Wire) and Sl. No. 2 (PVC Compound) may be allowed as under:

1. FOR SINGLE CORE PVC INSULATED CABLES WITH COPPER CONDUCTOR 600/ 750 V		
Size of Cable	CC Copper Rod/ Wire	PVC Compound

	(Kgs/Km)	
250 MCM	1173.80	1.05 Kgs./Kg Content in the export product
AWG 4\0	990.80	1.05 Kgs./Kg Content in the export product
AWG 3\0	785.71	1.05 Kgs./Kg Content in the export product
AWG 2\0	623.23	1.05 Kgs./Kg Content in the export product
AWG 1\0	494.38	1.05 Kgs./Kg Content in the export product
AWG 1	391.98	1.05 Kgs./Kg Content in the export product
AWG 2	310.73	1.05 Kgs./Kg Content in the export product
AWG 4	195.48	1.05 Kgs./Kg Content in the export product
AWG 6	122.93	1.05 Kgs./Kg Content in the export product
AWG 8	77.33	1.05 Kgs./Kg Content in the export product
AWG 10	48.63	1.05 Kgs./Kg Content in the export product
AWG 12	30.59	1.05 Kgs./Kg Content in the export product
AWG 14	19.22	1.05 Kgs./Kg Content in the export product
AWG 16	12.11	1.05 Kgs./Kg Content in the export product
AWG 18	7.61	1.05 Kgs./Kg Content in the export product
AWG 20	4.80	1.05 Kgs./Kg Content in the export product
AWG 22	2.99	1.05 Kgs./Kg Content in the export product
AWG 24	1.89	1.05 Kgs./Kg Content in the export product
AWG 26	1.18	1.05 Kgs./Kg Content in the export product
120 SQ MM	1109.11	293.95 Kgs./Km
70 SQ MM	646.98	210.43 Kgs./Km
50 SQ MM	462.12	151.50 Kgs./Km

30 SQ MM	402.15	131.59 Kgs./Km
40 SQ MM	369.70	114.57 Kgs./Km
35 SQ MM	323.49	113.56 Kgs./Km
25 SQ MM	231.06	86.90 Kgs./Km
20 SQ MM	184.85	45.09 Kgs./Km
16 SQ MM	147.88	58.73 Kgs./Km
2. For Three Core Flat PVC Insulated Cable With Copper Conductor (Containing 2 X 10 AWG + 1 X 22 AWG Single Core Conductor	99.48	1.05 Kgs./Kg Content in the export product
R/A may take suitable consequential action accordingly.		

52	Case No.:35/4/81-ALC2/2013	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00090/AM14/	RLA File :07/24/040/00523/AM13/	Lic.No/Date:0710094713 09.04.2013	Defer Date:17.12.2013
	Decision: NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 17.12.2013.			

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Case No.:34/11/81-ALC2/2013	Party Name:ADDI ALLOYS PVT.LTD.	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status: Approved	
HQ File :01/81/050/00188/AM14/	RLA File :30/24/040/00003/AM14/	Lic.No/Date:3010093254 10.04.2013	Defer Date:	
Decision: NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(5)/2010-TW dated 03/11/2013 as under:-				
SL. No.	Item of Export	Quantity MT	Item of Import	Quantity MT
1.	High Speed Steel Ingots (Cobalt Grade M35)	35	High Speed Steel melting scrap (Cobalt Grade-M35)	37.625
2.	High Speed Steel Ingots (Non Cobalt Grade-M2)	45	High Speed Steel melting scrap (Non Cobalt Grade-M2)	48.375
R/A may take suitable consequential action accordingly.				

54	Case No.:12/4/81-ALC2/2013	Party Name:PANASONIC APPLIANCES INDIA CO. LTD.,	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00067/AM14/	RLA File :04/24/040/00257/AM13/	Lic.No/Date:0410145200 16.04.2013	Defer Date:17.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 17.12.2013			

55	Case No.:5/4/81-ALC2/2013	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00060/AM14/	RLA File :04/24/040/00014/AM14/	Lic.No/Date:0410145237 17.04.2013	Defer Date:17.12.2013
	Decision: NC decided to send a letter to firm to submit following information as per written comments of DHI vide U.O. No. 3(35)/13/TSW(B) dated 31.5.13:- 1. SI No. 3,4,5,9 and 11 of SDL. 2. Specific items covered under item no. 19 of import and justification of quantity of import. The case stands deferred and to be re-listed on 17.12.2013.			

56	Case No.:3/8/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00119/AM14/	RLA File :03/95/040/00783/AM13/	Lic.No/Date:0310732486 25.04.2013	Defer Date:17.12.2013
	Decision: NC observed that reply of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 17.12.2013.			

57	Case No.:11/11/81-ALC2/2013	Party Name:WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00165/AM14/	RLA File :07/24/040/00014/AM14/	Lic.No/Date:0710095033 26.04.2013	Defer Date:17.12.2013
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O.No. 30 (92)/13-ME dated 24/10/2013 as under:- 1. Size and complete specification of Export as well as import product, showing Difference between Export and import product. 2. Process of manufacturing and stepwise wastage there in. 3. Wastage justification. 4. Difference between export/Import product No. 3 and 4. The case stands deferred and to be re-listed on 17.12.2013.			

58	Case No.:2/8/81-ALC2/2013	Party Name:EPSILON BATTERIES PVT. LTD.	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00118/AM14/	RLA File :08/24/040/00032/AM14/	Lic.No/Date:0810120617 30.04.2013	Defer Date:17.12.2013
	Decision: NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 17.12.2013.			

59	Case No.:6/8/81-ALC2/2013	Party Name:VAUTID-SHAH HARDFACE PVT. LTD.,	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00122/AM14/	RLA File :03/95/040/01029/AM13/	Lic.No/Date:0310732920 30.04.2013	Defer Date:17.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 17.12.2013.			

60	Case No.:18/11/81-ALC2/2013	Party Name:KIRAN UDYOG,	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00172/AM14/	RLA File :09/24/040/00037/AM14/	Lic.No/Date:0910055892 01.05.2013	Defer Date:17.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 17.12.2013.			

61	Case No.:8/14/81-ALC2/2013	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00213/AM14/	RLA File :02/24/040/00010/AM14/	Lic.No/Date:0210189458 08.05.2013	Defer Date:17.12.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.12.2013.			

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Case No.: 45/4/81-ALC2/2013	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status: Approved
HQ File :01/81/050/00100/AM14/	RLA File :07/24/040/00030/AM14/	Lic.No/Date:0710095328 10.05.2013	Defer Date:

Decision: NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(139)/2013/TSW(B)/223 dated 04/10/2013 as under:-
The norms of above AA is ratified on repeat basis as per earlier AA no. 0710090494 dated 13.8.2012 as under:-

EXPORT PRODUCT: Coated/ painted Radiators for Transformers (made out of CRCA steel sheet) – 1 Kg.

INPUTS:

Sl. No.	Item	Quantity allowed
1	CRCA- non- alloy steel sheets/ coils	1.05 Kg/Kg content in the export product.
2	In case of coated/ painted radiators relevant coating/ panting material on actual requirement basis.	Up to 10% of the FOB value of Export.
3	In case export product is galvanized, zinc ingots on actual requirement basis.	@4% of the weight of export product.
4 & 7	Steel Grits/ Aluminium Oxide grits as consumable on actual requirement basis.	@ 0.2% of the FOB value.
5	Welding wires on actual requirements basis	Up to 0.5% of weight of export product.
6	Packing material	As per policy for packing material.

R/A may take suitable consequential action accordingly.

63	Case No.:47/4/81-ALC2/2013	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00102/AM14/	RLA File :13/24/040/00002/AM14/	Lic.No/Date:1310042987 13.05.2013	Defer Date:17.12.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.12.2013.			

64	Case No.:4/14/81-ALC2/2013	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00209/AM14/	RLA File :03/95/040/00859/AM13/	Lic.No/Date:0310734470 15.05.2013	Defer Date:17.12.2013
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of MOS vide U.O. No. 2(14)/2013-TW dated 08/11/2013 as under:- 1. Thickness (0.3 MM to 5.00 MM) wise width of the Cold Rolled Stainless Steel coils/strips (Prime, seconds, Ex stock) of Grade 316/316L to be imported. 2. Thickness (0.01 MM to 3.00 MM) wise width of the Cold Rolled Stainless Steel Strips/Sheets/Coils of Grade 316/316L to be exported. 3. Justification of separate description for import and export item i.e. “Coils/Strips”and “Strips/Sheets/Coils”. 4. Justification for import of Cold Rolled Stainless Steel Coils/Strips and stage wise wastage in support of overall wastage of 12%. It may be noted that SION C-526 allows wastage of only 7.5% for production of Cold Rolled Stainless Steel (CRSS) flat products. Therefore, wastage 12% for production of CRSS flat product form CRSS flat products itself, which is not a common practice, needs specific technical justification. The case stands deferred and to be relisted on 17.12.2013.			

Case No.:4/8/81-ALC2/2013	Party Name:HAVELLS INDIA LTD.	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status: Approved
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65	HQ File :01/81/050/00120/AM14/	RLA File :05/23/040/00037/AM14/	Lic.No/Date:0510354440 16.05.2013	Defer Date:
Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/91/2013-TSW/65 dated 18/11/2013 as under:- 1. Net weight of export products at Sl. No. 1 to 15 may be specified as 8635 Kgs., 14842 Kgs., 75766 Kgs., 27711 Kgs., 52614 Kgs., 3692 Kgs., 17340 Kgs., 28807 Kgs., 43796 Kgs., 79868 Kgs., 107738 Kgs., 144207 Kgs., 12949 Kgs., 78852 Kgs., & 67959 Kgs. respectively. 2. Quantity of import item at Sl. No. 1 viz. Copper Rod/copper Wire Rod (EC Grade) may be allowed as applied for i.e. 398859.58 Kgs. taking clue from Engineering Tables 5 & 4. 3. Quantity of import item at Sl. No. 2 viz Copper Tape may be allowed as 2749.6 Kgs. as 1.01 Kgs./Kg. content in the export products at Sl. No. 1 to7. 4. Quantity of import item at Sl. No. 3 viz Copper Wire may be allowed as 1122.4 Kgs. as 1.01 Kgs./Kg. content in the export products at Sl. No. 6 & 7. 5. Quantity of import item at Sl. No. 4 viz. Semi Conducting Compound may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1to7. 6. Quantity of import item at Sl. No.5 viz. XLPE Insulation Compound may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 8. 7. Quantity of import item at Sl. No.6 viz. GI Wire may be allowed as 1.02 Kgs./Kg. content in the export products at Sl. No. 1 to 5 & 8 to15. 8. Quantity of import item at Sl. No.7 viz. Aluminium Wire may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 6 & 7. 9. Quantity of import item No. 8 viz. PVC Compound may be allowed as 135543 Kgs. as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 15. 10. Quantity of import item No. 9 viz. Plasticizwe(DOP) may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 15. 11. Quantity of import item No. 10 viz. Antimony Trioxide may be allowed as 7134 Kgs. as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 15. R/A may take suitable consequential action accordingly.				

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Case No.:5/8/81-ALC2/2013	Party Name:AMELCO KABEL PVT.LTD.	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status: Approved
HQ File :01/81/050/00121/AM14/	RLA File :05/23/040/00025/AM14/	Lic.No/Date:0510354422 16.05.2013	Defer Date:
Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/91/2013-TSW/66 dated 18/11/2013 as under:- Advance Authorisation may be ratified as under on repeat basis as per A. A. No.0510270359 dated 11.08.2010 ratified in NC meeting dated 21/12/2010: 1. Description of export products at Sl. No. 1 & 2 may be modified as under:			
Sl. No.	NAME OF EXPORT ITEM	Qty. (MTR.)	
1	SINGLE CORE PVC INSULATED CABLES WITH COPPER CONDUCTOR 600/ 750 V of FOLLOWING SIZES	4694748.5	
	250 MCM		
	AWG 4\0		
	AWG 3\0		
	AWG 2\0		
	AWG 1\0		
	AWG 1		
	AWG 2		

	AWG 4	
	AWG 6	
	AWG 8	
	AWG 10	
	AWG 12	
	AWG 14	
	AWG 16	
	AWG 18	
	AWG 20	
	AWG 22	
	AWG 24	
	AWG 26	
	120 SQ MM	
	70 SQ MM	
	50 SQ MM	
	40 SQ MM	
	35 SQ MM	
	25 SQ MM	
	20 SQ MM	
	16 SQ MM	
2	THREE CORE FLAT PVC INSULATED CABLE WITH COPPER CONDUCTOR (CONTAINING 2 X 10 AWG + 1 X 22 AWG SINGLE CORE CONDUCTOR)	32951.5

2. Quantities of import items at Sl. No.1(CC Copper Rod/Wire) and Sl. No. 2 (PVC Compound) may be allowed as under:

1. FOR SINGLE CORE PVC INSULATED CABLES WITH COPPER CONDUCTOR 600/ 750 V		
Size of Cable	CC Copper Rod/ Wire (Kgs/Km)	PVC Compound
250 MCM	1173.80	1.05 Kgs./Kg Content in the export product
AWG 4\0	990.80	1.05 Kgs./Kg Content in the export product

AWG 3\0	785.71	1.05 Kgs./Kg Content in the export product
AWG 2\0	623.23	1.05 Kgs./Kg Content in the export product
AWG 1\0	494.38	1.05 Kgs./Kg Content in the export product
AWG 1	391.98	1.05 Kgs./Kg Content in the export product
AWG 2	310.73	1.05 Kgs./Kg Content in the export product
AWG 4	195.48	1.05 Kgs./Kg Content in the export product
AWG 6	122.93	1.05 Kgs./Kg Content in the export product
AWG 8	77.33	1.05 Kgs./Kg Content in the export product
AWG 10	48.63	1.05 Kgs./Kg Content in the export product
AWG 12	30.59	1.05 Kgs./Kg Content in the export product
AWG 14	19.22	1.05 Kgs./Kg Content in the export product
AWG 16	12.11	1.05 Kgs./Kg Content in the export product
AWG 18	7.61	1.05 Kgs./Kg Content in the export product
AWG 20	4.80	1.05 Kgs./Kg Content in the export product
AWG 22	2.99	1.05 Kgs./Kg Content in the export product
AWG 24	1.89	1.05 Kgs./Kg Content in the export product
AWG 26	1.18	1.05 Kgs./Kg Content in the export product
120 SQ MM	1109.11	293.95 Kgs./Km
70 SQ MM	646.98	210.43 Kgs./Km
50 SQ MM	462.13	151.59 Kgs./Km
40 SQ MM	369.70	114.57 Kgs./Km
35 SQ MM	323.49	113.56 Kgs./Km
25 SQ MM	231.06	86.90 Kgs./Km
20 SQ MM	184.85	45.09 Kgs./Km
16 SQ MM	147.88	58.73 Kgs./Km

	2. For Three Core Flat PVC Insulated Cable With Copper Conductor (Containing 2 X 10 AWG + 1 X 22 AWG Single Core Conductor	99.48	1.05 Kgs./Kg Content in the export product
	R/A may take suitable consequential action accordingly.		

67	Case No.: 7/8/81-ALC2/2013	Party Name:ROOP ARINNA FABRICATORS PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00123/AM14/	RLA File :05/24/040/00040/AM14/	Lic.No/Date:0510354426 16.05.2013	Defer Date:17.12.2013
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(72)2011-ME dated 30.9.2013. (copy enclosed) The case stands deferred and to be relisted on 17.12.2013.			

68	Case No.: 3/11/81-ALC2/2013	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status: Approved
	HQ File :01/81/050/00157/AM14/	RLA File :10/24/040/00009/AM14/	Lic.No/Date:1010053639 31.05.2013	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. W-27/38/2013-IPHW dated 28/10/2013 as under:- The norms of above AA is ratified on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

69	Case No.: 27/11/81-ALC2/2013	Party Name:GALA SHRINK FIT	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00181/AM14/	RLA File :03/94/040/00028/AM14/	Lic.No/Date:0310736384 03.06.2013	Defer Date:17.12.2013
	Decision: NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 17.12.2013.			

70	Case No.: 13/11/81-ALC2/2013	Party Name:STI-SANOH INDIA LTD.	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00167/AM14/	RLA File :56/24/040/00001/AM14/	Lic.No/Date:5610002250 04.06.2013	Defer Date:17.12.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.12.2013.			

71	Case No.: 7/11/81-ALC2/2013	Party Name:ELETTROMECCANICA INDIA PRIVATE	Meet No/Date:17/81-ALC2/2013	Status:
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	LIMITED	05.11.2013	Approved
HQ File :01/81/050/00161/AM14/	RLA File :05/23/040/00082/AM14/	Lic.No/Date:0510356341 05.06.2013	Defer Date:
Decision: NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(33)/2013/TSW(B)/235 dated 18/10/2013 as under:- The norms of above AA is ratified as per provision of GN 4 for engineering products. R/A may take suitable consequential action accordingly.			

72	Case No.:12/11/81-ALC2/2013	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00166/AM14/	RLA File :11/24/040/00021/AM13/	Lic.No/Date:1110027518 10.06.2013	Defer Date:17.12.2013
Decision: NC observed that application of the firm has been received and being forwarded to DOT. The case stands deferred and to be re-listed on 17.12.2013.				

73	Case No.:8/11/81-ALC2/2013	Party Name:ASTRA LIGHTING LTD.,	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Approved
	HQ File :01/81/050/00162/AM14/	RLA File :22/24/040/00086/AM13/	Lic.No/Date:2210013928 11.06.2013	Defer Date:
Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/91/2013-TSW/73 dated 18/11/2013 as under:- - Quantities of import items at Sl. No. 1, 2, 5 to7, 9 & 11 may be allowed as applied for i.e. 1650 Nos. each inclusive of 10 % wastage. - Quantities of import items at Sl. No. 3 & 8 may be allowed as applied for i.e. 3300 Nos. each inclusive of 10 % wastage. - Quantities of import items at Sl. No. 4 & 10 may be allowed as applied for i.e. 1515 Nos. each inclusive of 1 % wastage. R/A may take suitable consequential action accordingly.				

74	Case No.:21/11/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00175/AM14/	RLA File :03/95/040/00007/AM14/	Lic.No/Date:0310737572 13.06.2013	Defer Date:17.12.2013
Decision: NC observed that reply of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 17.12.2013.				

75	Case No.:9/11/81-ALC2/2013	Party Name:MAGNETI MARELLI UM ELECTRONIC SYSTEMS PVT.LTD.,	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00163/AM14/	RLA File :05/24/040/00078/AM14/	Lic.No/Date:0510357120 14.06.2013	Defer Date:17.12.2013
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 05.11.2013.				

76	Case No.:6/11/81-ALC2/2013	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00160/AM14/	RLA File :05/24/040/00066/AM14/	Lic.No/Date:0510357436 18.06.2013	Defer Date:17.12.2013

Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 05.11.2013.

77	Case No.:4/11/81-ALC2/2013	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00158/AM14/	RLA File :05/24/040/00092/AM14/	Lic.No/Date:0510357840 21.06.2013	Defer Date:17.12.2013
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 05.11.2013.				

78	Case No.:5/11/81-ALC2/2013	Party Name:C & S ELECTRIC LIMITED	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Approved
	HQ File :01/81/050/00159/AM14/	RLA File :05/23/040/00084/AM14/	Lic.No/Date:0510357864 21.06.2013	Defer Date:
Decision: NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(33)/2013/TSW(B)/240 dated 23/10/2013 as under:-				
1. Average FOB value/meter length of export product given under Appendix-33 enclosed with the application does not seem to be correct as busbar trunking are for different ampere ratings and weight/unit length of export product is substantially increasing with increased ampere rating of product. Licensing authority may therefore be advised to re-fix the FOB value of export based on appropriate documentary evidence. 2. Total net weight of export product may be indicated as 262200 kg. in addition to quantity in meters. 3. Quantity of imported input (copper flat/bars) may be allowed as 188615 kg. including 1% wastage as applied by the firm.				
R/A may take suitable consequential action accordingly.				

79	Case No.:10/11/81-ALC2/2013	Party Name:ALLIED HITECH INDUSTRIES PVT LTD.,	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00164/AM14/	RLA File :05/23/040/00106/AM14/	Lic.No/Date:0510357873 21.06.2013	Defer Date:17.12.2013
Decision: NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 17.12.2013.				

80	Case No.:14/11/81-ALC2/2013	Party Name:STEAMLINE INDUSTRIES LTD.	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00168/AM14/	RLA File :08/24/040/00108/AM14/	Lic.No/Date:0810122254 27.06.2013	Defer Date:17.12.2013
Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 17.12.2013.				

81	Case No.:16/11/81-ALC2/2013	Party Name:STEAMLINE INDUSTRIES LTD.	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00170/AM14/	RLA File :08/24/040/00109/AM14/	Lic.No/Date:0810122253	Defer Date:17.12.2013

		27.06.2013	
Decision: NC observed that application of the firm has been received and forwarded to DIPP for commentsThe case stands deferred and to be re-listed on 17.12.2013.			

82	Case No.:31/11/81-ALC2/2013	Party Name:PRECISION WIRES INDIA LTD.	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00185/AM14/	RLA File :03/95/040/00252/AM14/	Lic.No/Date:0310739489 28.06.2013	Defer Date:17.12.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.12.2013.			

83	Case No.:24/11/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00178/AM14/	RLA File :07/24/040/00101/AM14/	Lic.No/Date:0710096368 02.07.2013	Defer Date:17.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 17.12.2013.			

84	Case No.:30/11/81-ALC2/2013	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00184/AM14/	RLA File :56/24/040/00004/AM14/	Lic.No/Date:5610002415 03.07.2013	Defer Date:17.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 17.12.2013.			

85	Case No.:1/11/81-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00155/AM14/	RLA File :05/23/040/00138/AM14/	Lic.No/Date:0510358719 04.07.2013	Defer Date:17.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 17.12.2013.			

86	Case No.:17/11/81-ALC2/2013	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00171/AM14/	RLA File :05/23/040/00110/AM14/	Lic.No/Date:0510358713 04.07.2013	Defer Date:17.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 17.12.2013.			

87	Case No.:22/11/81-ALC2/2013	Party Name:COSMOS ENGITECH PVT LTD	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Approved
	HQ File :01/81/050/00176/AM14/	RLA File :34/24/040/00070/AM14/	Lic.No/Date:3410037354 08 07 2013	Defer Date:

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/91/2013-TSW/87 dated 18/11/2013 as under:-

1. Size of export product may be kept as “230/455x25”.
2. Quantity of export product is also specified as 64 Nos. in addition to its weight.
3. Words “ Thickness: 28 mm” is suffixed with the description of import item.
4. Quantity of import item is allowed as 651 Kgs. as 1.48Kgs./Kg. content in the export products after taking 2/3rd recovery from scrap.

R/A may take suitable consequential action accordingly.

88	Case No.: 15/11/81-ALC2/2013	Party Name:AMAR KNITMESH TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00169/AM14/	RLA File :30/24/040/00018/AM14/	Lic.No/Date:3010095210 10.07.2013	Defer Date:17.12.2013
	Decision: NC observed that case is under examination at MSME. The case stands deferred and to be re-listed on 17.12.2013.			

89	Case No.: 23/11/81-ALC2/2013	Party Name:RAAJRATNA METAL INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00177/AM14/	RLA File :08/24/040/00147/AM14/	Lic.No/Date:0810122655 10.07.2013	Defer Date:17.12.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.12.2013.			

90	Case No.: 25/11/81-ALC2/2013	Party Name:AVO CARBON INDIA PRIVATE LTD.,	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00179/AM14/	RLA File :04/24/040/00249/AM13/	Lic.No/Date:0410147949 11.07.2013	Defer Date:17.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 17.12.2013.			

91	Case No.: 32/11/81-ALC2/2013	Party Name:AVO CARBON INDIA PRIVATE LTD.,	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00186/AM14/	RLA File :04/24/040/00250/AM13/	Lic.No/Date:0410147950 11.07.2013	Defer Date:17.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 17.12.2013.			

92	Case No.: 40/11/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00194/AM14/	RLA File :04/24/040/00071/AM14/	Lic.No/Date:0410147961 15.07.2013	Defer Date:17.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 17.12.2013.			

93	Case No.:5/14/81-ALC2/2013	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00210/AM14/	RLA File :31/83/040/00059/AM14/	Lic.No/Date:3110059482 19.07.2013	Defer Date:17.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 17.12.2013.			

94	Case No.:6/14/81-ALC2/2013	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Approved
	HQ File :01/81/050/00211/AM14/	RLA File :31/83/040/00075/AM14/	Lic.No/Date:3110059581 29.07.2013	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(60)/2013/TSW(B)/233 dated 18.10.2013 as under:- 1. Description of export product may be modified as CRGO lamination for Transformer. 2. Word secondary/defective CRGO electrical steel coils is deleted from the description of import items. 3. Wastage claimed @2% is allowed as applied by the firm. R/A may take suitable consequential action accordingly			

95	Case No.:46/11/81-ALC2/2013	Party Name:CASABLANCA INDUSTRIES PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00200/AM14/	RLA File :05/23/040/00196/AM14/	Lic.No/Date:0510362265 07.08.2013	Defer Date:17.12.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.12.2013.			

96	Case No.:1/17/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Case Added
	HQ File :01/81/050/00309/AM14/	RLA File :07/24/040/00139/AM14/	Lic.No/Date:0710097554 16.08.2013	Defer Date:
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.12.2013.			

97	Case No.:2/13/81-ALC2/2013	Party Name:MAXOP ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status: Close
	HQ File :01/81/050/00205/AM14/	RLA File :05/24/040/00193/AM14/	Lic.No/Date:0510364144 02.09.2013	Defer Date:17.12.2013
	Decision : NC presumed that RA has issued the authorisation on repeat basis.NC decided to close the case.			

98	Case No.:1/14/81-ALC2/2013	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00206/AM14/	RLA File :07/24/040/00155/AM14/	Lic.No/Date:0710098022 03.09.2013	Defer Date:17.12.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of			

	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.12.2013.
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99	Case No.:2/14/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00207/AM14/	RLA File :07/24/040/00138/AM14/	Lic.No/Date:0710098133 06.09.2013	Defer Date:17.12.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.12.2013.			

100	Case No.:3/14/81-ALC2/2013	Party Name:CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00208/AM14/	RLA File :05/23/040/00229/AM14/	Lic.No/Date:0510364982 09.09.2013	Defer Date:17.12.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.12.2013.			

101	Case No.:2/17/81-ALC2/2013	Party Name: MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:17/81-ALC2/2013 05.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00310/AM14/	RLA File :03/95/040/00481/AM14/	Lic.No/Date:0310754593 21.10.2013	Defer Date:17.12.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.12.2013.			

Offline Agenda Meeting No. 17/81 dated 05.11.2013

Sl. No. 186

CASE NO. AR-85	M/s Oil Country Tubular Ltd.
Meeting No. 17/81	F. No. 01/81/50/774/AM08/DES-II
Dated: 05.11.2013	Advance Licence Nos. i. 0910030460 dtd 06.06.2007 ii. 0910030628 dated 21.06.2007 iii. 0910030867 dtd 12.7.2007

Decision: NC decided to call the firm for Personal Hearing in next NC. The case stands deferred and to be relisted on 03.12.2013.

Sl No 187

Sl. No. 187

Case No. AR-22	M/s Powergear Ltd., Bagalore.
Meeting No. 17/81	F. No. 01/81/050/779/AM09/DES-II
Dated:- 05.11.2013	Request of M/s Powergear Ltd., Bagalore for modification in IO Norms in respect of AA No. 0710063772 dated 17.03.2009 issued form RA, Bangalore.
Subject:-	

Decision: NC decided to send a letter to firm to submit the requisite information as per written comments of DHI vide U.O.No. 3(78)/2009/TSW(B)/232 dated 17/10/2013 . (copy enclosed).

The case stands deferred and to be relisted on 17.12.2013.

Sl. No. 188

Case No. AR-21	M/s Powergear Ltd., Bagalore.
Meeting No. 17/81	F. No. 01/81/050/697/AM09/DES-II
Dated:- 05.11.2013	Request of M/s Powergear Ltd., Bagalore for modification in IO Norms in respect of AA No. 0710062589 dated 27.01.2006 issued form RA, Bangalore.
Subject:-	

Decision: NC decided to send a letter to firm to submit the requisite information as per written comments of DHI vide U.O.No. 3(78)/2009/TSW(B)/230 dated 17/10/2013 . (copy enclosed).

The case stands deferred and to be relisted on 17.12.2013.

Sl. No. 189

Case No. AR-20	M/s Powergear Ltd., Bagalore.
Meeting No. 17/81	F. No. 01/81/050/776/AM09/DES-II
Dated:- 05.11.2013	Request of M/s Powergear Ltd., Bagalore for modification in IO Norms in respect of AA No. 0710063667 dated 17.03.2009 issued form RA, Bangalore.
Subject:-	

NC decided to send a letter to firm to submit the requisite information as per written comments of DHI vide U.O.No. 3(78)/2009/TSW(B)/231 dated 17/10/2013 . (copy enclosed).

The case stands deferred and to be relisted on 17.12.2013.

Sl. No. 190

Case No. AR-19	M/s Powergear Ltd., Bagalore.
Meeting No. 17/81	F. No. 01/81/050/798/AM07/DES-II
Dated:- 05.11.2013	Request of M/s Powergear Ltd., Bagalore for modification in IO Norms in respect of AA No. 0710049603 dated 15.01.2006 issued form RA, Bangalore.
Subject:-	

Decision: NC decided to forward the representation of the firm to DHI. The case stands deferred and to be relisted on 17.12.2013.

Sl. No. 191

Case No. AR-18	M/s Powergear Ltd., Bagalore.
Meeting No. 17/81	F. No. 01/81/050/419/AM09/DES-II
Dated:- 05.11.2013	Request of M/s Powergear Ltd., Bagalore for modification in IO Norms in respect of AA No. 0710060192 dated 29.09.2008 issued form RA, Bangalore.
Subject:-	

Decision: NC decided to send a letter to firm to submit the requisite information as per written comments of DHI vide U.O.No. 3(72)/2008/TSW(B)/275 dated 13/11/2013 . (copy enclosed).

The case stands deferred and to be relisted on 17.12.2013.

Sl. No. 192

Case No. AR-17	M/s SMIEL (A unit of Motherson Sumi Systems Ltd.)
Meeting No. 17/81	F. No. 01/81/050/514/AM11/DES-II
Dated:- 05.11.2013	Request of M/s SMIEL (A unit of Motherson Sumi Systems Ltd.) for modification in IO Norms in respect of AA No. 0510282431 dated 27.01.2011.
Subject:-	

Decision: NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 17.12.2013.

Sl. No. 193

Case No. AR-12	M/s Euro Solo Energy Systems Ltd., Mumbai.
Meeting No. 17/81	F. No. 01/81/050/464/AM09/DES-II
Dated:- 05.11.2013	Request of M/s Euro Solo Energy Systems Ltd., Mumbai for fixation of Ad-hoc Norms in respect of Advance Authorisation No. 0310490707 dated 16.10.2008 of the export product “ Dry Cell ”.
Subject:-	

Decision : As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to submit following information :-

1. Sl No. 3,4,5 and 11 of SDF export product wise.

The case stands deferred and to be re-listed on 17.12.2013.

Sl. No. 194

CASE NO. AR- 10	M/s UM Cables Ltd., New Delhi
Meeting No. 17/81	F. No. 01/81/50/390/AM-12/DES-II
Dated: 05.11.2013	Request of M/s UM Cables Ltd., New Delhi for modification in IO Norms in respect of Advance License No. 0310673392 dated 29.12.2011.
Subject:-	

Decision: NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 17.12.2013.

Sl. No. 195

CASE NO. AR-3	M/s Savera Auto Comps (P) Ltd.
Meeting No. 17/81	F. No. 01/80/050/00042/AM12/DES-II
Dated: 05.11.2013	Advance Licence No. 0310622965 dated 23.03.2011.
Subject:-	Request of M/s Savera Auto Comps (P) Ltd. for fixation of IO Norms in respect of Advance License No. 0310622965 dated 23.03.2011.

Decision: NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 17.12.2013.

Sl. No. 196

CASE NO. AR-90	M/s A-1 Fence Products Co. Pvt. Ltd.
Meeting No. 17/81	F. No. 01/80/162/15/AM08/DES-II
Dated: 05.11.2013	Advance Licence No. 0310420517 dated 22.02.2007
Subject:	Request for modification of wastage norms in respect of Advance Licence No. 0310420517 dated 22.02.2007

Decision: NC observed that reply of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 17.12.2013.

Sl. No. 197

CASE NO. AR-86	M/s Vijai Electrical Ltd.
Meeting No. 17/81	F. No. 01/81/50/196/AM12/DES-II
Dated: 05.11.2013	Advance Licence No. 0910047301 dated 24.6.2011
Subject:	Request of M/s Vijai Electrical Ltd.. for amendment of IO Norms in respect of Advance Licence No. 0910047301 dated 24.6.2011

Decision: NC decided to modify the norms of the above AA as per written comments of DHI vide U.O. No. 3(9)/2011/TSW(B)/201 dated 04.09.2013 as under:-

The above AA is ratified on pro-rata and on repeat basis as per earlier AA No. 0910045983 dated 21.03.2011.

R/A may take suitable consequential action accordingly.

Sl. No. 198

CASE NO. AR- 68	M/s. Narayan Powertech (P) Ltd.
Meeting No. 17/81	F.No.01/81/50/971/AM07/DES-II
Dated: 05.11.2013	Advance Licence No. 3410017503 dated 28.11.2006

Decision: NC observed that reply of the firm is still awaited after two reminders, hence decided to send a final reminder to firm giving 15 days time to reply. The case stands deferred and to be re-listed on 17.12.2013.

Sl. No. 199

CASE NO. AR- 53	M/s. Lietner Shriram Manufacturing Limited
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Meeting No. 17/81	F.No.01/81/050/0488/AM10/DES-II
Dated: 05.11.2013	Advance Licence No. 0410110189 dated 15.12.2009
	RLA's F.No.04/24/040/00236/AM10

Decision: NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 17.12.2013.

Sl. No. 200

CASE NO. AR- 51	M/s. Narayan Powertech (P) Ltd.
Meeting No. 17/81	F.No.01/81/50/1642/AM04/DES-II
Dated: 05.11.2013	Advance Licence No. 3410009867 dated 04.03.2004

Decision: NC observed that reply of the firm is still awaited after two reminders, hence decided to send a final reminder to firm giving 15 days time to reply. The case stands deferred and to be re-listed on 17.12.2013.

Sl. No. 201

CASE NO. AR- 31	M/s. Sterlite Industries (I) Ltd.
Meeting No. 17/81	F.No.01/81/50/55/AM11/DES-II
Dated: 05.11.2013	Advance Licence No. 3510030450 dated 17.08.2010

Decision: NC decided to forward the representation of the firm to Ministry of Mines & MSME (Chemical wing). The case stands deferred and to be re-listed on 17.12.2013.

Sl. No. 202

CASE NO. AR- 32	M/s. Sterlite Industries (I) Ltd.
Meeting No. 17/81	F.No.01/81/50/51/AM11/DES-II

Dated: 05.11.2013	Advance Licence No. 0310030416 dated 02.06.2010
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Decision: NC decided to forward the representation of the firm to Ministry of Mines & MSME (Chemical wing). The case stands deferred and to be re-listed on 17.12.2013.

Sl. No. 203

CASE NO. AR- 104	M/s. Welspun Corp Ltd.
Meeting No. 17/81	F.No.01/81/50/226/AM11/DES-II
Dated: 05.11.2013	Advance Licence No. 3410026419 dated 19.02.2010

Decision: NC observed that reply of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 17.12.2013.

Part –C Deferred

Sl. No. 37

CASE NO. C-1	M/s. Carclo Technical Plastics (P) Ltd.
Meeting No. 17/81	F.No.01/81/162/0043/AM'14/DES-II
Dated: 05.11.2013	Request of M/s. Carclo Technical Plastics (P) Ltd. Bangalore (100%EOU) forwarded by Development Commissioner SCEZ Bangalore for fixation of scrap/wastage norms.

Decision: NC after discussion with representation of MSME decided to forward the application to C&PC as item is of plastic. The case stands deferred and to be re-listed on 17.12.2013.

Sl. No. 38

Case No. C-7	M/s UM Cables Ltd., Mumbai
Meeting No. 17/81	F. No. 01/81/162/100/AM14/DES-II
Dated:- 05.11.2013	Advance Licence No. 0310719385 dated 04.01.2013
	RLA F. No. 03/95/040/00720/AM13

Decision: NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 17.12.2013.

Sl. No. 39

Case No. C-14	M/s Grindwell Norton Limited., Mumbai
Meeting No. 17/81	F. No. 01/81/162/127/AM14/DES-II
Dated:- 05.11.2013	Request for Correction in SION C-2007.

Decision: The above matter was discussed in NC. NC recommended that a circular may be issued regarding correct description in respect of above SION as per P.N. No. 43 dtd 12.1.2005 in SION Book. Correction may be made in the software also.

The case is to be processed on file.

Sl. No. 40

Case No. C-15	Request of Ajay Agarwal , Delhi
Meeting No. 17/81	F. No. 01/81/162/151/AM14/DES-II
Dated:- 05.11.2013	Revision of SION C-248

Decision: The above case was discussed in the meeting at length. Representative of DIPP informed that amendment in respect of Serial number of many engineering tables in SIONs are required. NC decided to identify such SIONs for amendment. The case stands deferred and to be re-listed on 17.12.2013.
